

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 2569
TO BE ANSWERED ON 27.12.2018

AUDIT OF DISTRICT MINERAL FOUNDATION

2569. ADV. NARENDRA KESHAV SAWAIKAR:

Will the Minister of MINES be pleased to state:

- (a) whether the Union Government has issued any directions to the State Governments to complete audit of District Mineral Foundation (DMF) and if so, the details thereof;
- (b) whether the Union Government has identified some States for poor and slow utilisation of funds under DMF and if so, the details thereof;
- (c) whether the Union Government has prescribed any time frame for utilisation of funds under DMF; and
- (d) if so, the details thereof and the reaction of the State Governments in this regard?

ANSWER

THE MINISTER OF STATE FOR MINES AND COAL
(SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a): Section 9B of the Mines and Minerals (Development and Regulation) Act, 1957 provides for establishment of District Mineral Foundation (DMF) in each district affected by mining related operation. Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) is implemented through fund collected under DMFs for welfare and development of mining affected areas and people. As per the guidelines dated 16.09.2015, the accounts of DMF shall be audited every year by the Chartered Accountant appointed by the DMF, or in such other manner as the Government may specify.

Ministry of Mines vide letter dated 04.10.2018 has requested the State Governments to audit the funds of DMF utilized under PMKKKY. Accordingly, most of States have carried out or are in the process of carrying out the audit of DMF. All States have been advised to complete the audit upto the year 2017-18 by end of current financial year.

(b to d): The details of funds collected/utilized under DMF by states is given in the **Annexure**. There is no specific time-frame for utilization of funds, but the States have been advised to expedite the utilization.

State wise Fund Details (as on October 2018)

Sr. No.	State	Total Collection under DMF (In Cr.)	Amount Allocated (In Cr.)	Amount Spent (In Cr.)
1	Andhra Pradesh	590.18	315.71	80.34
2	Chhattisgarh	3223.80	4345.12	2446.78
3	Goa	186.94	3.22	1.00
4	Gujarat	444.03	356.93	126.50
5	Jharkhand	3319.01	2063.25	745.40
6	Karnataka	1220.94	638.42	48.53
7	Maharashtra	1085.65	361.29	116.76
8	Madhya Pradesh	1923.58	1649.69	526.23
9	Odisha	5599.51	4489.06	885.38
10	Rajasthan	2248.36	2286.77	430.67
11	Tamilnadu	365.90	179.98	18.67
12	Telangana	2007.47	383.69	17.03
13	Assam	51.88	22.02	0.05
14	Bihar	39.25	3.25	0.38
15	Himachal Pradesh	93.68	0.41	0.00
16	Jammu & Kashmir	22.04	1.66	0.00
17	Kerala	9.55	0.00	0.00
18	Meghalaya	30.07	0.00	0.00
19	Uttarakhand	20.31	4.97	0.47
20	Uttar Pradesh	367.29	171.62	84.97
21	West Bengal	25.49	2.93	0.36
	Total	22874.92	17279.98	5529.52